

(d) if so, what steps are being taken to save the passengers from this harassment; and

(e) whether there is any proposal to instruct the mini bus owners to compulsorily exhibit fare-rates for all stages at some prominent place in the mini buses?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) and (e). The Mini Bus Owners operating their buses under D.T.C. control have instructions to display fare-table in the buses. No complaints have been received regarding non-compliance with such instructions by these operators.

(b) to (d). The conductors of mini buses are not allowed to charge different fares for the same distance on the same route. However, complaints in this regard are being received occasionally. Whenever any such complaint is received, action is taken against the bus owner, under the terms of the agreement, by way of imposition of penalty or even termination of the contract.

राजस्थान में झालावाड़ जिले के लिए विकास योजना

1298. श्री चतुर्भुज : क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजस्थान में झालावाड़ जिले के लिए विशेष विकास योजना सम्बन्धी कार्यक्रम तैयार किया गया है; और

(ख) यदि हां, तो तन्सम्बन्धी मुख्य बातें क्या हैं ?

प्रधान मंत्री (श्री भोरारजी देसाई) :
(क) और (ख). ऐसा सूचित किया गया है कि राज्य सरकार ने झालावाड़ सहित राज्य के चार जिलों के लिए मार्गदर्शी प्राधार पर

10-वर्षीय (1979-80 से 1988-89 तक) एकीकृत ब्यापक जिला योजनाएं तैयार करने का निर्णय किया है।

इस कार्यक्रम में जिले की संसाधन सम्पत्ता और उस क्षेत्र के लोगों की विशेष आवश्यकताओं को ध्यान में रखते हुए विशेष विकास योजना तैयार करने की परिकल्पना की गई है। उक्त योजना तैयार करने में स्थानीय लोगों का सहयोग प्राप्त करने की परिकल्पना भी की गई है।

Loss of Revenue by Calcutta Port Trust Authorities

1299. SHRI SAMAR MUKHERJEE: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Calcutta Port Trust Authorities had to incur a loss of revenue for Rs. 20 lakhs for delayed revision of rent schedule on Port Estate;

(b) whether the Public Accounts Committee in its 175th Report suggested for an enquiry to fix up the responsibility and punish the officer responsible for the same; and

(c) if so, the action taken so far?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) to (c). The Public Accounts Committee in its report had suggested in para 1.76 that delay in the revision of the schedule of rents is a serious matter and calls for fixation of responsibility for suitable action against the officers responsible for the loss of revenue to the Calcutta Port Trust.

In this connection, C.P.T. have reported that the Rent Schedule of the Port Trust is revised regularly and since 1955, there have been four such revisions. The revision of the Rent Schedule was deferred only once from April, 1972 to April, 1973. The pro-